CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560038.

Dated 2 1 SEP 1993

APPLICATION NO(S) 510 of 1993.

APPLICANTS:

G.Seshappe

v/s.

RESPONDENTS: Regional Director, ESIC, Bangalore and Others.

TO.

Sri.V. Norseighe Holle, Advocate, No. 317, 12th-A-Main, Sixth Block, Rajajinoger, Bengalore-10,

2. Sri.M.Papanna, Advocate, 99, Magadi Chord Road, Vijayonagar, Sangalora-40.

Records Colonia Coloni

Subject:- Forwarding of copies of the Order passed by the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the above said application(s) on Third Sept 93.

DEPUTY REGISTRAR
JUDICIAL BRANCHES

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE

DATED THIS DAY THE 3RD OF SEPTEMBER.1993

Present: Hon'ble Justice Mr.P.K. Shyamsundar Vice Chairman

Hon'ble Mr.V. Ramakrishnan Member (A)

APPLICATION NO.510/93

Shri G. Seshappa, Assistant, Employees State Insurance Corporation, Regional Office(Karnataka), No.10, Binny Fields, Bangalore - 560 023

Applicant

(Shri V.N. Holla - Advocate)

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- The Regional Director,
 Employees State Insurance Corporation,
 No.10, Binny Fields,
 Bangalore 560 023
- The Director General, Employees State Insurance Corporation, Kotla Road, New Delhi - 110 002

Respondents

(Shri M. Papanna - Advocate)

This application has come up today before this Tribunal for orders. Hon'ble Justice Mr.P.K. Shyamsundar, Vice Chairman made the following:

ORDER

We find that the controversy in this application is actually covered by two decisions

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of the Tribunal - one in 0.A.No.225/93 disposed off on 17.6.93 and another in 0.A.No.133 to 138 of 1990 decided on 19.11.91. Following the decisions referred to supra, we make an order in terms as made in 0.A.No.133 to 138 of 1990 referred to supra subject however to whatever order may be passed by the Supreme Court in the pending Special Leave Petition adverted to in our *0.A.No.225/93. With this observation, this application stands disposed off finally. However, the financial benefits flowing from the disposal of this application shall stand limited to a period of one year prior to the presentation of the application. No costs.

MEMBER (A)

VICE CHAIRMAN

TRUE COPY

SECTION OFFICER

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